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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A.No.946/94

New Delhi, this the 17th August 1994

Hon'ble Shri J.P. Sharma, Member (J)

Hon'ble Shri P.T. Thiruvengadam, Member (A)

Shri Ram Kumar,
s/o Shri Raghbir Singh,
R/o House No.812, Gali No.17,
Shahid Bhagat Singh Colony,
Delhi.

..... Applicant

(By Shri A.S. Grewal, Advocate)

Vs.

1. Commissioner of Police Delhi,
Delhi Police Headquarters,
M.S.O. Building, I.P.Estate,
New Delhi.

2. Deputy Commissioner of Police,
North East District Delhi
Seelampur, Delhi.

3. Inspector, A.A.T.S.,
North East District,
Delhi, enquiry Officer

.... Respondents

O R D E R (ORAL)

Hon'ble Shri J.P. Sharma, Member (J)

The applicant, Constable in the Delhi Police has assailed the order dated 8.12.1993 whereby departmental inquiry was initiated against him during the pendency of the criminal case and he was served with the summary of allegations dated 15.12.1993. The relief claimed by the applicant in this case is that the departmental inquiry be quashed and the summary of allegations be also quashed.

2. The learned counsel Shri A.S. Grewal gave a statement at the bar that the applicant does not want to press this application at this stage. In view of this the application is dismissed as withdrawn.

J.P. Sharma

(P.T. THIRUVENGADAM)
M(A)

J.P. Sharma
(J.P. SHARMA)
M(J)

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